

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.219- IA/556(AHM)2024
in
C.P.(IB)/238(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Drip Capital Inc.

.....Applicant

V/s

Girdhari International Private Limited

.....Respondent

Order delivered on 24/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Monaal Davawala, Adv.

For the Respondent

: Mr. Chaitnya Patel, Adv. for R-1 and R-2

ORDER

A notice was issued only for Respondent No 1 and Respondent No 2. Respondent No 1 and Respondent No 2 appeared through the counsel who has filed reply on 23.04.2024 vide inward diary no.3463. The same is taken on record.

Learned Counsels for the applicant seeks time to go through and seeks two weeks more time to file rejoinder if any which is allowed.

Re-list for further consideration 05.06.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)